

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench - Court No. – I

Excise Appeal No 895 of 2008

(Arising out of **Order-in-Original** No. 5/2008 – C.Ex. (Commr), dated 29.05.2008 passed
by Commissioner of Customs, Central Excise & Service Tax, Guntur)

Prasad Chemicals

D.No. 11-16/2-5, Papanaidu Lane,
Velagaleti Vari Street,
Lothapet, Vijayawada,
Andhra Pradesh – 520 001.

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APPELLANT

VERSUS

**Commissioner of Customs,
Central Excise & Service Tax
Guntur**

P.B.Bo. 331, C.R.Building,
Kannavari Thota, Guntur,
Andhra Pradesh – 522 004.

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RESPONDENT

Appearance

None for the appellant.

Shri Mir Anwar Mohiuddin, Assistant Commissioner for the Respondent.

**Coram: Hon'ble Mr. P.V. SUBBA RAO, MEMBER (TECHNICAL)
Hon'ble Ms. RACHNA GUPTA, MEMBER (JUDICIAL)**

FINAL ORDER No. A/31125/2019

Date of Hearing:21.11.2019

Date of Decision:21.11.2019

[ORDER PER: MR. P.V. SUBBA RAO]

None appeared on behalf of the appellant. It is seen from records that none had appeared on any of the previous dates on which the matter was listed. In view of the above, we find that appellant is not serious about pursuing his appeal and accordingly rejected the appeal for non-prosecution.

(Dictated and pronounced in open court)

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**